

World Health Organisation

*169. **Shri Pishanchander Seth:** Will the Minister of Health be pleased to refer to the reply given to Starred Question No. 75 on the 9th November, 1962 and State:

(a) whether the resolutions passed by the South East Asia Regional Committee of the W.H.O. at its meeting held in September, 1962 in New Delhi have been considered by Government;

(b) if so, how many of the suggestions have been agreed upon; and

(c) what steps have been taken to implement them?

The Minister of Health (Dr. Sushila Nayar): (a) Yes.

(b) and (c). A statement indicating the action taken on the various Resolutions is placed on the Table of the Lok Sabha. [Placed in Library, See No. LT-876/63].

Durgapur Power Station

*170. **Dr. L. M. Singhvi:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether it is a fact that a test of one of the units of Durgapur Power Station revealed the failure of thrust bearings of turbo-generators;

(b) if so, the reasons therefor and the responsibility therefor; and

(c) whether the consulting engineers were asked to give their opinion before awarding the contract for commission the unit?

The Minister of State in the Ministry of Irrigation and Power (Shri Alagesan): (a) Yes, Sir.

(b) Defective design, for which the suppliers are responsible.

(c) Yes, Sir.

Customs Duty on Goods of Repatriates from Mozambique

*172. {
Shri Yashpal Singh:
Shri Buta Singh:
Shri Sidheshwar Prasad:
Shri Ramshekhar Prasad Singh:
Shri Prakash Vir Shastri:
Shri Jagdev Singh Siddhanti:
Shri P. C. Boroohah:

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that Government have decided not to charge any customs duty on goods brought by the Indian repatriates from Mozambique; and

(b) whether it is also a fact that in contravention of the decision the Customs authorities at Bombay have recently seized their goods for the non-payment of such duty?

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat):

(a) and (b). All goods imported by Indian repatriates from Mozambique have not been exempted from payment of customs duty. The duty exemption extends only to the movable property, personal effects and house-hold goods brought by the repatriates and does not include goods such as automobiles, stock-in-trade or merchandise either possessed by them in Mozambique or purchased en-route. Hence certain goods had to be detained by the customs authorities at Bombay. There has not, therefore, been any contravention of the decision.

कोसी परियोजना

२३४. {
श्री सिद्धेश्वर प्रसाद :
श्री राम हरल्ल यादव :

क्या सिंचाई और विद्युत् मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि केन्द्रीय सरकार ने विहार राज्य सरकार को कोसी